

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3468 of 2020

1. Vijay Kumar @ Vijay Kumar Ram
2. Rakesh Kumar @ Rakesh Ram **Petitioners**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners : Mr. A.K. Chaturvedy, Advocate
For the State : Mr. V.S. Sahay, A.P.P.

02/14.09.2020 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioners and Mr. V.S. Sahay, learned A.P.P. for the State.

So far as defect nos. 3, 4, 5(e) and 9(i) are concerned learned counsel for the petitioners undertakes to remove the same once the situation normalizes.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Kharondhi P.S. Case No. 50 of 2020.

It has been alleged that the informant and a Home Guard were assaulted by the accused persons for preventing the motorcycle rider to cross the border.

Although learned counsel for the petitioners has stated that the driver of the motorcycle was the main accused but it appears that the petitioners were also involved in the said offence.

On consideration of the aforesaid facts, I am not inclined to extend the privilege of anticipatory bail to the petitioners. This application accordingly stands rejected.

(R. Mukhopadhyay, J.)